

tion in consultation with the Law Officers of the Government. Since further action is to be taken in the light of the result of the scrutiny, is it not possible to indicate the time that would be taken at this stage.

**Agreement between Central Cottage Industries Association, New Delhi and Private Party for Sale of Garden Equipment, Flowers, Seeds etc.**

6127. SHRI MURASOLI MARAN : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Central Cottage Industries Association, New Delhi has entered into an agreement for the sale of Garden Equipment, Flowers, Seeds, Fertilizer, Plants etc. with some private party ;

(b) if so, the name of the party and the period for which the said party is working for the Association ;

(c) whether applications from the public were invited to enter into this agreement through an advertisement or a public notification and, if not, the reasons therefor ;

(d) whether the said party has not been making the payments of Government's share regularly and, if so, the quantum of the amount involved from the year 1968 upto date, year-wise ;

(e) the reasons for renewing the contract to the same party despite their default in making payment of Government dues ; and

(f) whether it is proposed to take cash security from the new party after the terms of the present party expires to avoid Government loss in future ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) and (b). Yes, Sir. The Central Cottage Industries Association have entered into an agreement for the sale of Garden equipment, Flowers, Seeds, Fertilizer, Plants etc. with Shri Jaswant Singh Saini, Mallika Florist. The party was a continuing party when the management of the Emporium was taken over by the Central Cottage Industries Association on 1st July, 1964, from the Indian Cooperative Union.

(c) No applications were invited from public as it was a continuing party, which was helped by the Indian Cooperative Union in setting up of the farm as a rehabilitation venture.

(d) There was some delay in payment of commission by the party but since upto-date payment have been received. The amount due in the years was as follows :

1968-69	...	Rs. 6,228
1969-70	...	Rs. 12,711
1970-71	...	Rs. Nil

(e) At the time of renewal, the party had assured that the payment due will be cleared.

(f) The suggestion of taking a cash security will be considered by the Governing Council at the time of next renewal.

**Application from Nowgong Co-operative Jute Mills Ltd. for Raising Loom Capacity**

6128. SHRI ROBIN KAKOTI : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Nowgong Co-operative Jute Mills Ltd., has applied for raising the capacity of the mills from 150 to 300 looms for economic viability ; and

(b) if so, the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) No application for licence under the Industries (Development and Regulation) Act has been received so far from the Assam Co-operative Jute Mills, Nowgong.

(b) Does not arise.

**Transfer of Indian Council for Cultural Relations from Education Ministry to External Affairs Ministry**

6129. PROF. NARAIN CHAND PARASHAR : Will the PRIME MINISTER be pleased to state :

(a) the date on which the Indian Council

for Cultural Relations was transferred from the Ministry of Education to the Ministry of External Affairs ; and

(b) if so, the reasons for such transfer.

**THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI) :** (a) April 22, 1970.

(b) The establishment, promotion and strengthening of cultural relations with other countries is an important element in the formulation and implementation of our foreign policy.

#### **Development of fast Reactors and Fast Breeder Reactors**

**6130. SHRI DEVINDER SINGH GARCHA :** Will the Minister of ATOMIC ENERGY be pleased to state :

(a) whether there is a scheme under consideration of Government for the development of Fast Reactors and Fast Breeder Reactors under the Atomic Energy Programme ; and

(b) if so, the main features of the Scheme ?

**THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI) :** (a) Yes, Sir. The programme for setting up Fast Breeder Reactors is part of the three stage strategy for the production of nuclear power, explained on page 8 of the document "Atomic Energy and Space Research—A Profile for the Decade 1970-80", copies of which are available in the Parliament Library.

(b) Work on the construction of the Fast Breeder Test Reactor is to commence shortly. A Fast Breeder Proto-type Reactor is to be established using the experience gained from the Test Reactor.

#### **Request by Kerala for Powerlooms**

**6131. SHRIMATI BHARGAVI THAN-KAPPAN :** Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Kerala Government have requested for powerlooms in the State and, if so, when and the number of powerlooms demanded ;

(b) the time by which the said demand would be met ; and

(c) whether the Kerala Government have been permitted to set up less number of powerlooms as compared to other States and, if so the reasons therefor ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) :** (a) No, Sir.

(b) Does not arise.

(c) Allocation of powerlooms to the various States and Union Territories was made after taking into account factors like population, the number of existing registered handlooms in the States, the relative industrial backwardness of the area and the proximity to the spinning mills etc. On this basis, the allocation made to Kerala was less than the allotments made to certain other States.

#### **Housing Facilities to Employees to G.P.O., Trivandrum (Kerala)**

**6132. SHRIMATI BHARGAVI THAN-KAPPAN :** Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether housing facilities have been provided to all the employees of General Post Office and Telephone Exchange, Trivandrum in Kerala ;

(b) if so, the total number of the employees, category-wise and the number of those among them who reside in the Departmental Government quarters ; and

(c) whether Government have considered any proposal to construct quarters for the said employees who have not yet been provided any Government accommodation ?

**THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) :** (a) No.